

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/00440/2018**

**Dated Tuesday the 27<sup>th</sup> day of March Two Thousand Eighteen**

**PRESENT**

**HON'BLE SMT. B. BHAMATHI, Member (A)**

R.Narayanaswamy,  
(Father of late N.Venkateswaran  
Office Superintendent (Income Tax Office, Salem)),  
No. 4, 3<sup>rd</sup> street,  
Nethaji Nagar,  
Thirumullaivoil,  
Chennai 600062. ....Applicant

By Advocate M/s. Malarvizhi Udayakumar

Vs

1. The Deputy Commissioner of Income Tax, (HQ)(Admin),  
O/o. Principal Chief Commissioner of Income Tax,  
TN and Puducherry,  
121, MG Road, Nungambakkam,  
Chennai 600034.
2. The Deputy Commissioner of Income Tax (HQ/Admin),  
O/o. The Chief Commissioner of Income Tax,  
63, Race Course Toad,  
Coimbatore 641018.
3. The Zonal Accounts Officer,  
Pension Section,  
Zonal Accounts Office,  
Central Board of Direct Taxes,  
121, Aayakar Bhawan, MG Road,  
Chennai 600034.
4. The Commissioner,  
Income Tax Office,  
No. 3, Gandhi Road, Hastampatti,  
Salem 636007. ....Respondents

By Advocate Mr. M. T. Arunan

**ORAL ORDER****(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

Heard. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

*“To direct the respondent 1 to 3 to dispose the representation dated 21.10.2017 and 30.11.2017 in accordance to law, within a stipulated time limit and pass such further or other orders and thus render justice.”*

2. It is submitted that the applicant who is the father of the deceased employee Mr. N. Venkateswaran made representations on 21.10.2017 and 30.11.2017 with regard to the settlement of his son's death benefits which are still pending for consideration.

3. Learned counsel for the applicant submits that the applicant would be satisfied if the 2<sup>nd</sup> respondent is directed to dispose of the representations within a time limit to be stipulated by this Tribunal.

4. Therefore, to meet the ends of justice and without going into the merits of the case, I deem it appropriate to direct the 2<sup>nd</sup> respondent to consider the representations of the applicant dt. 21.10.2017 and 30.11.2017 at Annexures A3 and A6 respectively in accordance with

law and pass a reasoned and speaking order thereon within a period of 12 weeks from the date of receipt of a certified copy of this order.

5. OA is disposed of with the above direction at the admission stage.

6. Counsel representing Mr. M. T. Arunan takes notice for the respondents.

**(B. Bhamathi)**  
**Member(A)**  
**27.03.2018**

SKSI